

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

Item No.207 - CP(IB)/238(AHM)2022
Item No.208 – IA 6 of 2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Yes Bank Limited

.....Applicant

V/s

Sandeep Vedant

.....Respondent

(Personal Guarantors)

Order delivered on: 13/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Name not mentioned in chat box

For the RP : Ms. Aditi Sharma, Adv.

For the Respondent : Mr. Tirth Nayak, Adv.

ORDER

CP(IB) 238 of 2022 & IA 6 of 2024

Ld. Counsel for the Resolution Professional is directed to serve copy of report upon Corporate Debtor, personal guarantor, applicant and Financial Creditor. Resolution Professional is directed to remain present on the next date of hearing. Ld. Counsel for the respondent is directed to file reply within one-week.

List for further consideration on 23.02.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)